

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

O.A. NO. 744/2002

Prafulla Chouksey, aged  
about 38 years, S/o. Shri J.P.  
Chouksey, Branch Post Master,  
Tilwaraghata, Jabalpur, R/o.  
2-B, Nehru Nagar, Near Medical  
College, Jabalpur.

... Applicant

V e r s u s

1. Union of India,  
through the Secretary,  
Department of Post, Dak Bhawan,  
New Delhi.
2. Senior Superintendent of Post  
Offices, Jabalpur Division,  
Jabalpur.

... Respondents

Counsel :

Shri Udayan Tiwari for the applicant.

Coram :

Hon'ble Shri Justice N.N. Singh - Vice Chairman.  
Hon'ble Shri Sarweshwar Jha - Member (Admnv.).

O R D E R (Oral)  
(Passed on this the 14th day of January 2003)

Heard. The applicant has approached this Tribunal through this OA for directions to the respondents to expedite offer of his appointment to the post of Postman/ Mail Guard on the basis of his selection for the said post vide the orders of the respondents dated 7th January 2002, a copy of which is placed at Annexure A/12. It transpires from the submissions of the learned counsel for the applicant that the offer of appointment to the said post has already been issued in respect of the candidate placed at serial No. 2 in the said order. The applicant has also submitted representations in this regard vide his letters placed at Annexure A/13, A/14 and A/15. It is learnt that

the respondents have not as yet responded to his representations nor have they given any reply to anyone of them.

2. Under the circumstances that the candidate at serial No. 2 in the order referred to above has already been offered appointment to the post of Postman/Mail Guard and also in view of the fact that representations submitted by the applicant have not been replied to by the respondents as yet, we are of the view that the right course would be to dispose of this Original Application at this stage itself while hearing on the point of admission with a direction to the respondents (respondent No. 2) to dispose of these representations within a period of 2 months from the date of receipt of this order by issuing a reasoned and speaking order as per law. We further direct that the applicant shall have liberty to submit a copy of this OA to the respondents who will be treating it as a further representation while considering his request for expediting the offer of appointment to the post mentioned above by issuing the said reasoned and speaking order within the said period. With this, this OA stands disposed of in view of the above directions.

Sarweshwar Jha  
(SARWESHWAR JHA)  
MEMBER (A)

N.N. Singh  
(N.N. SINGH)  
VICE CHAIRMAN

13/1/05  
(1)   
(2)   
(3)   
(4)   
संसदीय दस्तावेज़

W. Precaution Act  
and RSP. no. 2 with relation

15/1/03